

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:5407  
ANSWERED ON:27.04.2015  
DISAGREEMENT BETWEEN GRP AND RAILWAYS DIVISION  
Patil Shri A.T. (Nana)

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether there has been reported cases of disagreement between the Government Railway Police (GRP) and Rail Division over the matter of providing safety to rail passengers;
- (b) if so, the details thereof; and
- (c) the measures taken by the Railways to resolve the differences between them?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA)

(a) to (c): No, Madam. Prevention and detection of crime, registration of cases, its investigation and maintenance of law and order in railway premises as well as on running trains are the statutory responsibility of the State Governments, which they discharge through Government Railway Police (GRP) of the States concerned. Railway Protection Force (RPF), supplement efforts of States for better protection and security of railway property, passengers and passengers area and matters connected therewith. As such, roles of agencies engaged in providing security over Railways are well defined and these agencies function within their respective defined areas to ensure security over Railways. Besides above, a coordination mechanism exists for regular meeting between GRP and RPF at the Station, Divisional, Zonal and Railway Board level. Regular co-ordination meetings are held both at field functionary level as well senior level to maintain smooth relations between GRP and RPF.